

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. Docket No. 38/2013

Date: 24.6.2013

To
Shri Jinal Mehta,
Torrent Power Grid Ltd.,
Torrent House, Off. Ashram Road,
Ahmedabad-380 009

Subject: Petition No. Docket No. 38/2013: Determination of tariff of UNOSUGEN Power Plant (382.5 MW) of Torrent Power Ltd for the period from the date of its commercial operation to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **8.7.2013**:

1. Date of Investment approval along with scheduled COD of project as per the 2009 Tariff Regulations.
2. The reasons for time over-run with reference to scheduled COD and the details of implications on the project capital cost due to time overrun, if any.
3. Since the total expenditure position beyond COD has been claimed till 30.4.2013, the revised claim considering the capital cost as on 4.4.2013, with revision/modification, as in form-5C needs to be furnished, duly audited by the Auditors.
4. The total capital cost of ₹185827.56 lakh including additional capitalization during 2013-14 works out to ₹4.86 Cr. /MW and the same is much higher as compared to ₹2.61cr. /MW for SUGEN ₹1147.5 MW power plant of Torrent Power Ltd and specific reasons for the same to be submitted.
5. Form-5D providing the details of number of bids received, date of award, date of start/completion of work needs to be submitted, as the same has not been provided.
6. The total value of spares purchased is ₹2784.61 lakh as stated in the supplementary petition and in Form-C, the amount of initial spares included in the total project capital cost is ₹2415.16 lakh (inclusive of un-discharged liabilities amounting to ₹980.21 lakh). Whereas, the variation/difference shall be explained.
7. The price and GCV of fuel (Natural Gas & R-LNG) for preceding three months from the date of actual COD.
8. The revenue generated from the sale of infirm power (excluding fuel cost) shall be furnished separately.

9. Whereas in Form-9 at sl.no.1 ₹6325.52 lakh has been claimed for payment of undischarged liabilities towards EPC & EOH cost. Hence, the details of payment shall be submitted.
10. Whereas in Form-9 at sl.no.1 ₹3660.18 lakh has been claimed towards non EPC works & employee related liabilities. Hence, the details of payment shall be submitted.
11. Since estimated Operation & Maintenance expenses of ₹11466.55 lakh including Long Term Supply Agreement (LTSA) for supply of critical spares and Long Term Maintenance Agreement (LTMA) for provision of skilled manpower with Siemens AG Germany has been claimed, the following shall be submitted :
- (a) Copy of the LTSA-LTMA agreements along with;
- (i) Clarification whether such agreements/ arrangements were part of the specification at the time of calling of bids for the generating station.
 - (ii) Whether the offers given by the bidders were inclusive of such arrangements and had been considered in deciding the lowest bidder and if not so, whether the prices were negotiated subsequent to the finalization of the bids.
 - (iii) List of parts covered under LTSA-LTMA and if these are distinctly different than those covered under normal normative O&M.
- (b) Detailed workings along with assumptions and parameters considered in order to arrive at the figures for O&M expenses in ₹/lakh/MW as per LTSA/LTMA and also for other O&M costs for components not covered under the LTSA-LTMA.
- (c) Cost-benefit analysis over the life time to show that improved efficiency with higher O&M expenses resulted in lower tariffs for these machines as compared to those with the machines already in operation with NTPC Stations.
12. Further action in this matter will be taken on receipt of the above information /clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)